#### **COURT-II**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NOS. 473 & 474 OF 2015 IN DFR NO. 2430 OF 2015 AND IA NO. 475 OF 2015 IN DFR NO. 2377 OF 2015

Dated: 10<sup>th</sup> October, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

## IA NOS. 473 & 474 OF 2015 IN DFR NO. 2430 OF 2015

#### In the matter of:

Kamlesh Lalji Gaglani .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Mr. Raunak Jain, Proxy Counsel for

Mr. Salim Inamdar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. S. Venkatesh for R-1

Mr. Abhishek Munot Mr. Kunal Kaul

Mr. Akshat Jain for Tata Power

Ms. Kritika Sachdeva for

Municipal Corp. of Greater Mumbai

#### <u>IA NO. 475 OF 2015 IN</u> DFR NO. 2377 OF 2015

### In the matter of:

Harishchandra Yaswant Govalkar .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Singh

Mr. Shourya Malhotra

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. S. Venkatesh for R-1

Mr. Abhishek Munot

Mr. Kunal Kaul

Mr. Akshat Jain for Tata Power

Ms. Kritika Sachdeva for Municipal Corp. of Greater Mumbai

#### **ORDER**

Mr. Raunak Jain, Proxy Counsel appearing on behalf of the learned counsel for the Appellant seeks two weeks' time to get instructions from his client whether the matter has become infructuous and to withdraw the Appeal. Accordingly, list the matter on <u>06.11.2017.</u>

(Justice N.K. Patil) Judicial Member (I. J. Kapoor)
Technical Member

mk/vt